

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 42/82-ALC4/2010 MEETING DATE : 18.01.2011

The Meeting No.42/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 18.01.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri Abhay Kumar Sinha, Asstt. Director, Pharmexcil
5. K.C. Kumar, O.S.D., Pharmexcil
6. Shri Krishan Kumar, Dy. DGFT
7. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 39/82 scheduled to be held on 28.12.2010 but actually held on 03.01.2011 were ratified by the Committee.

Case No. B-362	M/s Vivimed Labs. Ltd.			
N C Meeting No. 42/11	F.No.01/85/50/00236/AM10/DES-III			
Meeting Date 18.01.2011	RLA F.No.09/24/040/00504/AM10			
Adv. Lic. No. 0910041262 dt. 11.03.10				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 17.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ReversacolGraphite or 1-(4-Dimethylaminophenyl),2-(4-Methoxyphenyl)-5-Hydroxymethyl-9-Pyrrolidino-2H-Naphthol [1,2-B] Pyran	1 Kg.	1.	4 Fluoro Benzaldehyde	3.00 kg
		2.	DMSO	4.00 kg
		3.	Pural MG 70	1.2 kg
		4.	Methanol	4.00 kg
		5.	Trimethyl Silyl Acetylene	1.40 kg
		6.	Tetra Hydro Furan	5.00 kg
		7.	Pural MG-30	3.00 kg
		8.	Toluene	4.00 kg
		9.	4-Fluoro 4 Methoxy Benzophenone	5.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-38	M/s Watson Pharma Pvt. Ltd., Goa
N C Meeting No. 42/11	F.No.01/82/162/00770/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-39	M/s Watson Pharma Pvt. Ltd., Goa
N C Meeting No. 42/11	F.No.01/82/162/00769/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-40	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00772/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-41	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00775/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPPI, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-42	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00777/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPPI, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-43	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00768/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPPI, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-44	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00774/AM11/DES-III

Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-45	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00776/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

Case No. A-46	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00773/AM11/DES-III
Meeting Date 18.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Committee also decided to constitute a Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO to make a plant visit on 11.02.2011. Accordingly, case was deferred for 15.03.2011.	

1	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
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HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:15.02.2011
Decision :Committee decided to defer case for 15.02.2011 for comments of Department of Animal Husbandry, Ministry of Agriculture.			

2

Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 17.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Hydroxy-4-Methoxy Benzophenone-5-Sulphonic Acid (Benzophenone-4)	1 Kg.	1.	(2-Hydroxy-4-Methoxy Phenyl) Phenyl Methanone	1.800 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:14/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00161/AM11/	RLA File :34/24/040/00229/AM10/	Lic.No/Date:3410026592 12.03.2010	Defer Date:15.03.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

4

Case No.:34/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
HQ File :01/82/050/00396/AM11/	RLA File :09/24/040/00527/AM10/	Lic.No/Date:0910041331 18.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for Injection	1 Kg.	1.	1-Beta-Methyl Vinyl Phosphate (MAP)	2.189 kg
		2.	4-Morpholene Propane Sulfonic acid	1.751 kg
		3.	Acetone	11.00 kg
		4.	Activated Carbon	0.200 kg
		5.	Dimethyl Formamide	5.15 kg

		6.	Mercaptan Intermediate of Project Meropenem	1.42 kg
		7.	Tetra Hydrofuran	6.00 kg

RA concerned may take further necessary action as per above decision of NC.

5

Case No.:69/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/00722/AM11/	RLA File :09/24/040/00481/AM10/	Lic.No/Date:0910041328 18.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/143/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Heparin Injection 1000 IU (Each ml contains Heparin Sodium 1000IU)	1 No.	1.	Heparin Sodium (150 IU/mg)	36.6667 mg/vial
Heparin Injection 5000 IU (Each ml contains Heparin Sodium 5000 IU)	1 No.	1.	Heparin Sodium (150IU/mg)	183.3333 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	Defer Date:15.02.2011
	Decision :Committee considered case as per agenda and decided to call the firm for personal hearing alongwith copy of DML on 15.02.2011. Accordingly, case was deferred for 15.02.2011.			

7	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:15.02.2011
	Decision :Committee decided to defer case for 15.02.2011 for comments of Department of C&PC.			

8	Case No.:2/3/82-ALC4/2010		Party Name:VIVIMED LABS LIMITED		Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
	HQ File :01/82/050/00013/AM11/		RLA File :09/24/040/00549/AM10/		Lic.No/Date:0910041571 07.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 11.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxymethyl-Methyl-Phenidone	1 Kg.	1.	Methanol	0.450 kg
		2.	Dimethyl Propionic Acid	0.845 kg
		3.	Phenyl Hydrazine	0.617 kg
		4.	Sodium Methoxide	0.503 kg
		5.	Toluene	0.928 kg
		6.	Amberlyst Resin	0.17 kg

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:48/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00701/AM11/	RLA File :09/24/040/00535/AM10/	Lic.No/Date:0910041595 08.04.2010	Defer Date:15.03.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

10	Case No.:28/14/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00390/AM11/	RLA File :07/24/040/00005/AM11/	Lic.No/Date:0710070972 16.04.2010	Defer Date:15.03.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

11	Case No.:73/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
	HQ File :01/82/050/00726/AM11/	RLA File :09/24/040/00015/AM11/	Lic.No/Date:0910041826 27.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/141/2010-PI (Norm) dated 06.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-[[[(4-Fluorophenyl)Methyl]Thio]-4,5,6,7-Tetrahydro-4-Oxo-1H-	1 kg	1.	2-(4-Fluoro-Benzyl Sulfanyl)-1,5,6,7-Tetrahydrocyclo Pentapyrimidin-4-One	1.813 kg
		2.	Tertiary Butyl Bromo Acetate	2.013 kg

	Cyclopentapyrimidine-1-Acetic Acid	3.	Acetonitrile	1.77 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:15.03.2011
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 15.03.2011.			

13	Case No.:100/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved														
	HQ File :01/82/050/00753/AM11/	RLA File :09/24/040/00562/AM10/	Lic.No/Date:0910041845 28.04.2010															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/141/2010-PI (Norm) dated 06.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Tamsulosin Hcl Powder</td><td>1 kg</td><td>1.</td><td>S-(+)-1,1'-Binaphthyl-2,2'-Diyl Hydrogen Phosphate</td><td>2.61 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methanol</td><td>2.16 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tamsulosin Hcl Powder	1 kg	1.	S-(+)-1,1'-Binaphthyl-2,2'-Diyl Hydrogen Phosphate	2.61 kg			2.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Tamsulosin Hcl Powder	1 kg	1.	S-(+)-1,1'-Binaphthyl-2,2'-Diyl Hydrogen Phosphate	2.61 kg														
		2.	Methanol	2.16 kg														
RA concerned may take further necessary action as per above decision of NC.																		

14	Case No.:30/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Rejected
	HQ File :01/82/050/00177/AM11/	RLA File :34/24/040/00020/AM11/	Lic.No/Date:3410026932 29.04.2010	Defer Date:
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish (1) Copy of Drug Manufacturing Licence for each export product and (2) Copy of Master batch Formula for each export product duly certified by their Quality Control Incharge showing net content and wastage claimed for each excipient vide letter dated 19.11.2010, but the same has not been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

15	Case No.:33/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2010	Status:Case
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		18.01.2011	Deferred
HQ File :01/82/050/00180/AM11/	RLA File :03/94/040/00030/AM11/	Lic.No/Date:0310572376 30.04.2010	Defer Date:15.02.2011
Decision :Committee decided to defer case for 15.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:36/6/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/00183/AM11/	RLA File :09/24/040/00033/AM11/	Lic.No/Date:0910041861 03.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 11.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxymethyl-Methyl-Phenidone	1 Kg.	1.	Methanol	0.450 kg
		2.	Dimethyl	0.845 kg
		3.	Phenyl Hydrazine	0.617 kg
		4.	Sodium Methoxide	0.503 kg
		5.	Toluene	0.928 kg
		6.	Amberlyst Resin	0.17 kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:15.03.2011
	Decision :Committee considered case as per agenda and observed that the firm has indicated the ITC(HS) Code No.30049099 which is meat for Formulation and for manufacturing of formulation, Drug Manufacturing Licence is required. It was, therefore, decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 15.03.2011.			

18	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:15.02.2011
	Decision :Committee decided to defer case for 15.02.2011 for comments of Department of C&PC.			

19	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:42/82-ALC4/2010	Status:Case
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			18.01.2011	Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:15.03.2011
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 15.03.2011.			

20	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	Defer Date:15.02.2011
	Decision :Committee considered case as per agenda and observed that the firm was requested to indicate the content of API in the export product, but no reply has been received. It was, therefore, decided to remind the firm to furnish the required information and defer the case for 15.02.2011.			

21	Case No.:33/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00851/AM11/	RLA File :03/94/040/00216/AM11/	Lic.No/Date:0310576655 01.06.2010	Defer Date:15.02.2011
	Decision :Committee decided to defer case for 15.02.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:15.03.2011
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 15.12.2010, but the same has not been received. It was, therefore, decided to remind the firm to furnish technical details as per Appendix 33 and defer the case for 15.03.2011.			

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Case No.:31/26/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
HQ File :01/82/050/00849/AM11/	RLA File :03/95/040/00085/AM11/	Lic.No/Date:0310583874 16.07.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.46011/5/2007-PC-II dated 23.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol-1500	1 Kg.	1.	Polyethylene Glycol 400 (PEG 400)	0.2545 kg

	(PEG 1500))	2.	Ethylene Oxide	0.7655 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:34/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00577/AM11/	RLA File :05/24/040/00147/AM11/	Lic.No/Date:0510268636 21.07.2010	Defer Date:15.03.2011
	Decision :Committee decided to forward a copy of reply received from the firm alongwith the copy of application to department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

25	Case No.:35/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00578/AM11/	RLA File :05/24/040/00151/AM11/	Lic.No/Date:0510268639 21.07.2010	Defer Date:15.03.2011
	Decision : Committee decided to forward a copy of reply received from the firm alongwith the copy of application to department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

26

Case No.:23/26/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/00841/AM11/	RLA File :03/95/040/00350/AM11/	Lic.No/Date:0310588666 20.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 25.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Para Methyl Mercapto Benzyl nitrile (PMMBCN 54%)	1 Kg.	1.	Para Chloro Benzaldehyde	0.708 kg
		2.	Sodium Methyl Mercapto solution 20%	1.820 kg
		3.	Sodium Cyanide	0.184 kg
		4.	Toluene	0.380 kg
		5.	Methanol	1.268 kg
		6.	Sodium Borohydride	0.060 kg
		7.	Tetra Butyl Ammonium Bromide	0.105 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:3/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
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HQ File :01/82/050/00803/AM11/	RLA File :03/94/040/00487/AM11/	Lic.No/Date:0310590555 01.09.2010	Defer Date:15.02.2011
Decision :Committee decided to defer case for 15.02.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:3/26/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00821/AM11/	RLA File :05/24/040/00222/AM11/	Lic.No/Date:0510272765 14.09.2010	Defer Date:15.03.2011
	Decision : Committee decided to forward a copy of reply received from the firm alongwith the copy of application to department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

29	Case No.:37/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00855/AM11/	RLA File :09/24/040/00252/AM11/	Lic.No/Date:0910043534 16.09.2010	Defer Date:15.02.2011
	Decision : Committee decided to defer case for 15.02.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

31

Case No.:4/30/82-ALC4/2010	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/00923/AM11/	RLA File :03/95/040/00095/AM11/	Lic.No/Date:0310595471 06.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2005-Ch.II dated 02.08.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5, Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg
		2.	Iodine	0.762 kg
		3.	Methanol	1.000 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:5/30/82-ALC4/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/00924/AM11/	RLA File :17/24/040/00064/AM09/	Lic.No/Date:1710003530 07.10.2010	Defer Date:15.02.2011
	Decision :Committee decided to defer case for 15.02.2011 for comments of Department of C&PC.			

33	Case No.:2/30/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved																								
	HQ File :01/82/050/00921/AM11/	RLA File :05/23/040/00168/AM11/	Lic.No/Date:0510274506 08.10.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Cetyl Pyridinium Chloride</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Cetyl Chloride</td><td>0.930 kg</td></tr> <tr> <td>2.</td><td>Ethyl Alcohol (Denatured)</td><td>0.930 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.450 kg</td></tr> <tr> <td>4.</td><td>Alumino Silicate Catalyst</td><td>0.0076 kg</td></tr> <tr> <td>5.</td><td>Hydrogen Peroxide</td><td>0.07 kg</td></tr> <tr> <td>6.</td><td>Activated Carbon</td><td>0.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cetyl Pyridinium Chloride	1 Kg.	1.	Cetyl Chloride	0.930 kg	2.	Ethyl Alcohol (Denatured)	0.930 kg	3.	Methanol	0.450 kg	4.	Alumino Silicate Catalyst	0.0076 kg	5.	Hydrogen Peroxide	0.07 kg	6.	Activated Carbon
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																								
Cetyl Pyridinium Chloride	1 Kg.	1.	Cetyl Chloride	0.930 kg																								
		2.	Ethyl Alcohol (Denatured)	0.930 kg																								
		3.	Methanol	0.450 kg																								
		4.	Alumino Silicate Catalyst	0.0076 kg																								
		5.	Hydrogen Peroxide	0.07 kg																								
		6.	Activated Carbon	0.20 kg																								

34	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:15.03.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/115/2010-PI (Norms) dated 11.10.2010, decided to call for the following information from the firm:- 1. Copy of valid Drug Manufacturing Licence for each export product. 2. Copy of Master Batch Formula for each export product duly certified by their Quality Control Incharge showing net content and wastage claimed for each excipients. Accordingly, case was deferred for 15.03.2011.			

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35	Case No.:1/34/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01007/AM11/	RLA File :09/24/040/00335/AM11/	Lic.No/Date:0910044198 10.11.2010	Defer Date:15.03.2011
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 15.03.2011.			

36	Case No.:7/34/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01013/AM11/	RLA File :03/95/040/00643/AM11/	Lic.No/Date:0310600876 11.11.2010	Defer Date:15.02.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide letter No.14010/42/2005-Ch.II dated 17.01.2011 have called for the following information from the firm. 1. Actual stagewise % yield on molecular weight in respect to each reactant. 2. Justification for the variation in the yield given, past consumption and norms applied for import. 3. Authentic/printed technical literature in support of % yield or norms applied for import. 4. Production of export item till date and corresponding consumption of each input duly certified by C.A. Accordingly, case was deferred for 15.02.2011.			

37	Case No.:8/34/82-ALC4/2010	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved												
	HQ File :01/82/050/01014/AM11/	RLA File :09/24/040/00293/AM11/	Lic.No/Date:0910044229 11.11.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2003/Ch.III dated 20.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Propyl Paraben Sodium</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Parahydroxy Benzoic Acid</td><td>0.714 kg</td></tr> <tr> <td>2.</td><td>N-propanol</td><td>0.310 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Propyl Paraben Sodium	1 Kg.	1.	Parahydroxy Benzoic Acid	0.714 kg	2.	N-propanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Propyl Paraben Sodium	1 Kg.	1.	Parahydroxy Benzoic Acid	0.714 kg												
		2.	N-propanol	0.310 kg												

38	Case No.:9/34/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01015/AM11/	RLA File :02/24/040/00140/AM11/	Lic.No/Date:0210150395 11.11.2010	Defer

Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.

39	Case No.:15/42/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01462/AM11/	RLA File :09/24/040/00399/AM11/	Lic.No/Date:0910044586 07.12.2010	Defer Date:15.03.2011
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 15.03.2011.			

40	Case No.:16/42/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved																														
	HQ File :01/82/050/01463/AM11/	RLA File :05/23/040/00243/AM11/	Lic.No/Date:0510279217 10.12.2010																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/5/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Tan Endo Powder</td><td rowspan="8">1 Kg.</td><td>1.</td><td>Pen-GK</td><td>1.089 kg</td></tr> <tr> <td>2.</td><td>Dimethyl formamide</td><td>4.685 kg</td></tr> <tr> <td>3.</td><td>Acetone</td><td>2.525 kg</td></tr> <tr> <td>4.</td><td>Methylene Chloride</td><td>2.783 kg</td></tr> <tr> <td>5.</td><td>Para Nitro Benzyl Bromide</td><td>0.632 kg</td></tr> <tr> <td>6.</td><td>Trimethyl Phosphite</td><td>0.342 kg</td></tr> <tr> <td>7.</td><td>Triethyl Amine</td><td>0.279 kg</td></tr> <tr> <td>8.</td><td>Toluene</td><td>0.852 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tan Endo Powder	1 Kg.	1.	Pen-GK	1.089 kg	2.	Dimethyl formamide	4.685 kg	3.	Acetone	2.525 kg	4.	Methylene Chloride	2.783 kg	5.	Para Nitro Benzyl Bromide	0.632 kg	6.	Trimethyl Phosphite	0.342 kg	7.	Triethyl Amine	0.279 kg	8.	Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
Tan Endo Powder	1 Kg.	1.	Pen-GK	1.089 kg																														
		2.	Dimethyl formamide	4.685 kg																														
		3.	Acetone	2.525 kg																														
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		5.	Para Nitro Benzyl Bromide	0.632 kg																														
		6.	Trimethyl Phosphite	0.342 kg																														
		7.	Triethyl Amine	0.279 kg																														
		8.	Toluene	0.852 kg																														

41	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:15.03.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.03.2011.			

42	Case No.:3/42/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
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HQ File :01/82/050/01450/AM11/

RLA File :09/24/040/00437/AM11/

Lic.No/Date:0910045059

05.01.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/162/2009-PI (Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-2-Dimethyl Amino Butanol	1 Kg.	1.	Propiophenone	2.10 kg
		2.	Sodium Cyanide	0.768 kg
		3.	Iso Propyl Alcohol	1.38 kg
		4.	Sodium Bis (2-Methoxy Ethoxy Aluminium Hydride	2.412 kg
		5.	Acetone	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:4/42/82-ALC4/2010

Party Name:SUVEN LIFE SCIENCES LIMITED

Meet No/Date:42/82-ALC4/2010
18.01.2011Status:Case
Approved

HQ File :01/82/050/01451/AM11/

RLA File :09/24/040/00440/AM11/

Lic.No/Date:0910045060
05.01.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 17/82 meeting held on 27.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

43

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzhydryl Thioacetamide	1 kg.	1.	Hydro Bromic Acid Powder	1.87 kg
		2.	Thio Urea	0.45 kg
		3.	Benzhydrol	0.99 kg
		4.	Methanol	0.30 kg
		5.	2-Chloro Acetamide	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

44

Case No.:5/42/82-ALC4/2010

Party Name:SUVEN LIFE SCIENCES LIMITED

Meet No/Date:42/82-ALC4/2010
18.01.2011Status:Case
Approved

HQ File :01/82/050/01452/AM11/

RLA File :09/24/040/00445/AM11/

Lic.No/Date:0910045061
05.01.2011

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg

RA concerned may take further necessary action as per above decision of Norms Committee.

45

Case No.:7/42/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/01454/AM11/	RLA File :31/24/040/00200/AM11/	Lic.No/Date:3110046302 05.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra Methyl Bisphenol F	1 kg.	1.	Phenol	0.986 kg
		2.	Methanol	0.794 kg
		3.	Paraformaldehyde	0.140 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:2/42/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01449/AM11/	RLA File :03/94/040/00771/AM11/	Lic.No/Date:0310609806 06.01.2011	Defer Date:15.03.2011
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 15.03.2011.			

47	Case No.:6/42/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
	HQ File :01/82/050/01453/AM11/	RLA File :09/24/040/00453/AM11/	Lic.No/Date:0910045073 06.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.35011/131/2010-PI (Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	S.No.		Qty. allowed
Montelukast Sodium	1 kg	1.	[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol OR a-[3-[2-(7-Chloro-2-Quinoliny)]Ethenyl]Phenyl]-2-(1-Hydroxy-1-Methylethyl)-,[S-(E)]-Benzenepropanol	1.424 kg
		2.	2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

48

Case No.:8/42/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/01455/AM11/	RLA File :08/24/040/00298/AM11/	Lic.No/Date:0810095326 07.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010/Ch.II dated 20.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 Kg.	1.	Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg
		2.	Sodium Nitrite	0.450 kg
		3.	Triethyl Ortho Formate	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

49

Case No.:9/42/82-ALC4/2010	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved
HQ File :01/82/050/01456/AM11/	RLA File :03/95/040/00630/AM11/	Lic.No/Date:0310610197 10.01.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2006/Ch.II dated 14.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,3,5 Trimethyl Cyclohexanone	1 Kg.	1.	Acetone	1.547 kg
		2.	3% Palladium paste Type 38H	0.000017 kg

RA concerned may take further necessary action as per above decision of NC.

50	Case No.:10/42/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01457/AM11/	RLA File :31/24/040/00179/AM11/	Lic.No/Date:3110046350 10.01.2011	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

51	Case No.:11/42/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01458/AM11/	RLA File :04/24/040/00274/AM11/	Lic.No/Date:0410120514 10.01.2011	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

53

Case No.:13/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Approved	
HQ File :01/82/050/01460/AM11/	RLA File :05/24/040/00329/AM11/	Lic.No/Date:0510281230 11.01.2011		
Decision : The Committee considered the case and in light of earlier Decision taken in meeting No. 8/82 held on 25.05.2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1,dimethylethyl-6-(2[2-(4-fluorophenyl)-5-(1, methylethyl)-3-phenyl-4[{{(phenylamino)carbonyl]-1H-pyrrol-1-yl)ethyl]-2,2-dimethyl-1,3-dioxane-4-acetate	1.26 kg
		2.	Methylene Chloride	3.15 kg
		3.	Diisopropyl ether	1.43 kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:42/82-ALC4/2010 18.01.2011	Status:Case Deferred
	HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:15.03.2011
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 15.03.2011.			

Outside Agenda-1	M/s Bakul Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/050/01193/AM06/DES-III
Meeting Date 18.01.2011	RLA F.No.03/94/040/00690/AM06
Adv. Lic. No. 0310353064 dated 21.10.2005	
Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He informed the Committee that the company has completed the exports through three consignment out of which in two consignment, they have mentioned the description of export product in the shipping bills as “Thephylline EP (Micronised) while against one consignment, they have mentioned as “Theophylline EP only in the shipping bill. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to amend the description of export product to read as “Theophylline EP (Micronised)” without any other change in the decision taken in 16/08 meeting held on 21.08.2007. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda-2	M/s Bakul Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/050/00072/AM02/DES-III
Meeting Date 18.01.2011	RLA F.No.03/24/040/00534/AM02
Adv. Lic. No. 0310094875 dated 27.07.2001	
Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He shown the technical literature of import item Marloterm L.H. and informed that description of import item Marloterm L.H. is brand name and Benzyl Toluene is the chemical name of the same import item which was confirmed by technical authorities present in meeting. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to amend the description of import item No.3 to read as Benzyl Toluene (Maloterm L.H.) without any other change in the decision taken in 28/2002 meeting held on 31.10.2001. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda-3	M/s Bakul Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/162/00322/AM02/DES-III
Meeting Date 18.01.2011	RLA F.No.03/24/040/00229/AM02
Adv. Lic. No. 0310085999 dated 28.05.2001	
Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He informed the Committee that both inputs namely Dimethyl Formamide and Dimethyl Acetamide are solvents and in the SION at Sl.No.A-3094, the input description has been given as “Dimethyl Acetamide” and quantity of the same has been allowed to read as “1.50 kg/kg of export product”. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to amend the description of import item No.3 to read as “Dimethyl Acetamide” and to reduce the quantity of the same to the extent of 1.50 kg/kg of export product as allowed in SION A-3094 and to allow import of Benzyl Toluene (Marlotherm) to the extent of 0.50 kg/kg of export product without any other change in the decision taken in 15/2002 meeting held on 18.07.2001. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda-4	M/s Bakul Pharma Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/83/162/01226/AM02/DES-III
Meeting Date 18.01.2011	RLA F.No.03/24/040/00379/AM02
Adv. Lic. No. 0310089676 dated 22.06.2001	
Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He informed the Committee that they have fulfilled the export obligation after consumption of entire raw material imported against the licence, but Norms Committee has allowed lower quantity of inputs. He further informed the Committee that Zonal Jt. DGFT, Mumbai vide their letter No.03/24/40/379/AM02/ZALC dated 23.02.2009 has directed the company to obtain separate authorization for regularization of excess input (restricted item) under para 4.28 of HBP which is not possible as the said import item has been shifted from restricted items list to OGL list and at the time of importation, it was under restricted list. The firm's representative also informed that they have paid duty alongwith interest on excess import w.r.t. norms fixed. After detailed deliberations and in consultation with technical authorities present in meeting, Committee felt that import licence should not be necessary. However, decision will be communicated after obtaining DG's approval on file.	

Outside Agenda-5	M/s Punjab Chemicals and Crop Protection Ltd.
N C Meeting No. 42/11	F.No.01/82/050/00817/AM07/DES-III
Meeting Date 18.01.2011	RLA F.No.03/95/040/00837/AM07

Adv. Lic. No. 0310405369 dated 24.10.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the quantity of export product to read as "1 Kg." without any other change in the decision taken in 33/82 meeting held on 10.11.2009. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda-6	M/s Punjab Chemicals and Crop Protection Ltd.
N C Meeting No. 42/11	F.No.01/82/050/01157/AM10/DES-III F.No.01/82/050/00809/AM10/DES-III
Meeting Date 18.01.2011	RLA F.No.03/95/040/00760/AM10 RLA F.No.03/95/040/00557/AM10
Adv. Lic. No. 0310561196 dated 22.02.2010 Adv.Lic. No.0310550660 dated 14.12.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No. 2 to read as "Hydrazine Hydrate-100%" and import item No.3 to read as Polyethylene Glycol (PEG-600)" without any other change in the decision taken in 31/11 meeting held on 02.11.2010. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda-7	M/s Enaltec Labs Pvt. Ltd.
N C Meeting No. 42/11	F.No.01/82/050/00244/AM11/DES-III
Meeting Date 18.01.2011	RLA F.No.03/94/040/01008/AM10
Adv. Lic. No. 0310561486 dated 23.02.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item to read as "(4R-Cis)-6-[(Acetyloxy)-Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester" without any other change in the decision of NC taken in 26/82 meeting held on 28.09.2010. RA concerned may take further necessary action as per above decision of NC.	